

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 104**  
**IB-201(ND)/2024**

**IN THE MATTER OF:**

PUNJAB & SIND BANK

.... Petitioner/Applicant

Vs.

SH. PRAMOD CHAUDHARY

.... Respondent

**Order u/S. 95(1) of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 25.04.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Brijesh Kumar Tamber, Mr. Prateek Kushwaha  
Adv.

For the Respondent :

**ORDER**

Ld. Counsel appearing for the Applicant seeks time to place on record proper deed of guarantee.

List the matter **on 16.05.2024.**

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay